

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 197 OF 2015**

**Dated: 27<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**TGV SRAAC Limited** ... **Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors** ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shridhar Prabhu  
Mr. Anantha Narayan M.G.

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Mr. Siddhant Kohli for R-2 ,4 & 6  
  
Mr. Ashok Bannidinni  
Ms. Umme Salma for R-5

**ORDER**

The learned counsel appearing for the Appellant and learned counsel appearing for the Respondents pray for three weeks time to file written submissions in this matter.

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for Respondents as stated supra, are placed on record.

The learned counsel appearing for the Appellant and learned counsel appearing for the Respondents are permitted to file their respective written submissions in this matter on or before 25.03.2019 after duly serving copy on the other side.

List the matter for hearing on **02.04.2019**, as agreed by the learned counsel for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**  
Bn/kt

**(Justice N.K. Patil)**  
**Judicial Member**